

ITEM NO.1501
(For Judgment)

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.1167 of 2019 @

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4314/2015

VIJENDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 31-07-2019 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Ms. Richa Kapoor, AOR
(SCLSC)

Mr. Rohit Singh, AOR

For Respondent(s) Mr. Direndra Singh Parmar, Adv.
Mr. Sarvesh Singh Baghel, AOR

Hon'ble Mr. Justice A.S. Bopanna, pronounced the judgment of the Bench comprising Hon'ble Mrs. Justice R. Banumathi and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)
COURT MASTER (SH)
(Signed reportable judgment is placed on the file)

(NISHA TRIPATHI)
BRANCH OFFICER